

(2024) 02 TP CK 0031

Tripura High Court- Agartala

Case No: Anticipatory Bail No. 7 Of 2024

Babul Kalam

APPELLANT

Vs

State Of Tripura

RESPONDENT

Date of Decision: Feb. 8, 2024

Hon'ble Judges: Arindam Lodh, J

Bench: Single Bench

Advocate: V. Poddar, Raju Datta

Final Decision: Allowed

Judgement

Arindam Lodh, J

Heard Mrs. V. Poddar, learned counsel appearing for the applicant.

Also heard Mr. Raju Datta, learned P.P. appearing for the respondent-State.

Mrs. Poddar, learned counsel for the applicant has submitted that due to some technical defects, she wants to withdraw the anticipatory bail application with a liberty to file afresh.

Considered the submission.

Accordingly, the instant anticipatory bail application is allowed to be withdrawn, and thus, disposed of as withdrawn with a liberty to file afresh.